

ITEM NO.40

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 7844/2024

(Arising out of impugned final judgment and order dated 29-01-2024 in CRLOP No. 28477/2023 passed by the High Court of Judicature at Madras)

THE ASSISTANT DIRECTOR, DIRECTORATE OF ENFORCEMENT Petitioner(s)

VERSUS

DHANRAJ KOCHAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.122560/2024-CONDONATION OF DELAY IN FILING and IA No.122559/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Vikramjeet Banerjee, A.S.G.  
Mr. Nachiketa Joshi, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Zoheb Hossain, Adv.  
Mr. Rajan Kumar Chourasia, Adv.  
Mr. Vivek Gurnani, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mrs. Vibha Datta Makhija, Sr. Adv.  
Mr. Shariq Ahmed, Adv.  
Mr. Tariq Ahmed, Adv.  
Mr. Vinay Vats, Adv.  
Mr. Karan Mangain, Adv.  
M/s. Ahmadi Law Offices, AOR

Mr. Nithyaesh Natraj, Adv.  
Mr. Vaibhav R. Venkatesh, Adv.  
Mr. Udian Sharma, Adv.  
Mr. Anirudh A. Sriram, Adv.  
Mr. Akash Srinanda V., Adv.  
Ms. Vanshita Gupta, Adv.  
Mr. Kshitij Mudgal, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

We are not inclined to interfere with the impugned judgment and hence, the special leave petition is dismissed.

We, however, clarify that the impugned judgment will not come in the way of the Directorate of Enforcement subsequently initiating appropriate proceedings in accordance with the provisions of the Prevention of Money Laundering Act, 2002.

Pending application(s), if any, shall stand disposed of.

**(DEEPAK GUGLANI)**  
AR-cum-PS

**(R.S. NARAYANAN)**  
ASSISTANT REGISTRAR